

Central Administrative Tribunal
Calcutta Bench

MA No.136 of 1998
(OA No.497 of 96)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Nirapada Tarafdar

Vs.

Union of India & Ors.

For the Applicant : Ms. B.Ghosh Dutta, Id. Advocate

For the Respondents: Ms. U. Sanyal, Id. Advocate

Heard on : 20-5-1998

Date of Order : 20-5-98

ORDER

This MA has been filed by the applicant for restoration of the original OA No.497 of 1996 which has been dismissed for default of Applicant's Advocate.

2. But Id. Advocate Ms. B.Ghosh Dutta, appearing on behalf of the applicant, submits that when the case was called for on 16.3.98, she was in the Court No.1 for which she could not come on that day before me. I have gone through the application and I find that Id. Advocate for the applicant was absent on that day for which the case was dismissed for default. Id. Advocate Ms. Sanyal, on behalf of the respondents, submits that Court may pass appropriate order if it deems fit and proper in the present circumstances. However, considering the facts and circumstances and considering the submission made by the Id. Advocate for the applicant, I allow the application, after setting aside the order dated 16-3-98, for hearing on 13-7-1998. The Registrar is directed to register the case for hearing in the Single Bench.

(D. Purkayastha)
Member (J)